(d) the steps taken by Government to ensure the role of corporate sector in social and economic development of the country?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir, the Government has not made it compulsory for every company to have a policy for Corporate Social Responsibility (CSR). However, the Department of Public Enterprises has issued comprehensive CSR guidelines for Central Public Sector Enterprises in April, 2010 wherein these enterprises, except those making a loss, have to create mandatorily, through a board resolution, a CSR budget as a specified percentage of net profit of the previous year.

- (b) and (c) No such information is maintained in the Ministry.
- (d) The Ministry has recently released a comprehensive set of guidelines known as National Voluntary Guidelines on social, environmental and economic responsibilities of business. Ministry is undertaking projects, programmes and activities in collaboration with national and international organizations, chambers of business, professional institutions and others for generation of awareness on CSR related activities of Corporate Sector.

Ministry is also considering, subject to due approvals, making necessary provisions in the Companies Bill, 2009.

## Joint venture companies

3470. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that many joint ventures between Indian and foreign companies had split and separated their ways during the last three years; and
  - (b) if so, the details thereof and the reasons therefor?

THE MINISTRY OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) No such records are maintained in this Ministry, Sir.

(b) Does not arise.

## Under staffing in Competition Commission of India

3471. DR. K. V. P. RAMACHANDRA RAO:

SHRIA. ELAVARASAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the Competition Commission of India (CCI) whose mandate is to ensure that companies abide by competition laws is under-staffed by 38 per cent;
- (b) whether around 50, out of 144 posts at the Commission and 20 out of 40 posts in its investigation wing are vacant;
  - (c) if so, the details thereof;
- (d) whether CCI has taken up 82 cases in two years but decided only 3 as there is no practicing economist, accountant or lawyer in its investigation team; and
  - (e) if so, the steps taken to fill up these vacancies?

THE MINISTRY OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) Out of the 156 posts sanctioned for the Competition Commission of India (CCI) and 41 posts sanctioned for Director General, CCI, 77 and 25 posts, respectively, are lying vacant.

- (d) Till date, CCI has decided 102 cases, out of total number of 194 cases/information received by it under various sections of the Competition Act, 2002.
- (e) Vacancies are being regularly advertised in newspapers and 'Employment News' and letters are being issued to various Ministries/Departments of the Government of India as also to the Heads of Autonomous Bodies, Research Institutions, High Courts, Supreme Court etc., to sponsor the names of officers for deputation to CCI. In order to overcome the immediate shortage, the Commission has been hiring experts for short period, as per the provision of the Act and the Regulation.

## Study on scanty rainfall

3472. SHRI NAND KUMAR SAI: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) whether there has been a decline in rainfall during 2011, so far;
- (b) if so, the quantum of rainfall received during the monsoon season from June to first week of August, 2011 across all the geographical divisions of the country;
- (c) whether Government has conducted any study to find out the factors responsible for the decline;